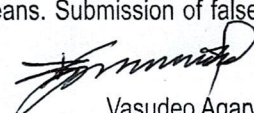


<p style="text-align: center;">FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF TIRUPATHI PROPERTIES AND INVESTMENT PRIVATE LIMITED</p>		
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	TIRUPATHI PROPERTIES AND INVESTMENT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19/02/1965
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101WB1965PTC026372
5.	Address of the registered office and principal office (if any) of corporate debtor	8/1, MIDDLETON R&W, 3RD FLOOR, Kolkata, West Bengal, India, 700071
6.	Insolvency commencement date in respect of corporate debtor	13/08/2024
7.	Estimated date of closure of insolvency resolution process	09/02/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vasudeo Agarwal Regn No.: IBBI/IPA-001/IP-P00186/2017-18/10365
9.	Address and e-mail of the interim resolution professional, as registered with the Board	5, Fancy Lane, 3rd Floor, Room No-9, Kolkata, West Bengal-700001 Email: vdainfo@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	5, Fancy Lane, 3rd Floor, Room No-9, Kolkata, Email: tpipl.cirp@gmail.com
11.	Last date for submission of claims	27/08/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms are available at: (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/home/downloads Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the M/s. TIRUPATHI PROPERTIES AND INVESTMENT PRIVATE LIMITED on 13/08/2024.</p> <p>The creditors of M/s. TIRUPATHI PROPERTIES AND INVESTMENT PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 27/08/2024 to the interim resolution professional at the address mentioned against entry No.10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.</p>		
 Vasudeo Agarwal Interim Resolution Professional of TIRUPATHI PROPERTIES AND INVESTMENT PRIVATE LIMITED IBBI/IPA-001/IP-P00186/2017-18/10365 AFA number: AA1/10365/02/061124/106263 Valid upto 06/11/2024		
Date: 14/08/2024 Place: Kolkata		